Implementation of GST

*4. KUMARI SELJA: Will the Minister of FINANCE be pleased to state:

(a) whether Government is proposing to bring Goods and Services Tax (GST) Bill for legislation in the current session of Parliament, if so, the details thereof;

(b) whether the implementation of new GST will entail considerable loss to the States, if so, the details thereof;

(c) whether any discussions took place in this regard in the recently held State Finance Ministers Conference, if so, the details thereof; and

(d) whether some State Governments have requested the Central Government to compensate the loss that they would incur on implementation of new GST, if so, the details thereof?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) The Government has already introduced the Constitution (122nd) Amendment Bill, 2014 in the Lok Sabha on 19.12.2014 for amending the Constitution of India to facilitate introduction of Goods and Services Tax (GST) in the country. It is proposed to take up the same for consideration and passing in the current Budget session of the Parliament. The salient features of this GST Bill are as follows:—

(i) subsuming of various Central and State indirect taxes and levies;

(ii) dispensing with the concept of 'declared goods of special importance' under the Constitution;

(iii) levy of Integrated Goods and Services Tax on inter-State transactions of goods and services;

(iv) levy of an additional tax on supply of goods, not exceeding one per cent in the course of inter-State trade or commerce for a period of two years;

(v) conferring concurrent power upon Parliament and the State Legislatures to make laws governing goods and services tax;

(vi) coverage of all goods and services, except alcoholic liquor for human consumption, for the levy of goods and services tax.

(vii) Petroleum and petroleum products are constitutionally included in GST, but will not be subject to the levy of Goods and Services Tax till a date to be notified on the recommendation of the Goods and Services Tax Council.

(viii) compensation to the States for loss of revenue arising on account of implementation of the Goods and Services Tax for a period which may extend to five years;

(ix) creation of Goods and Services Tax Council to examine issues relating to goods and services tax and make recommendations to the Union and the States on parameters like rates, exemption list and threshold limits.

GST is expected to improve the generation of the revenue of the States. However, due to a shift from origin-based to destination-based indirect tax structure, some States might face drop in revenue in the initial years. To help the States in this transition period, the Centre has committed to compensate the States for all the losses suffered by them on account of implementation of GST for a period of five years on a tapering basis. In the long run, the revenues of all States and Centre are expected to grow due to widening of tax base, better tax compliance and enforcement, and growth in the economy.

In the month of December, 2014 two meetings were held with State Finance Ministers on 11.12.2014 and 15.12.2014 to resolve the contentious issues hampering introduction of GST. In terms of broad consensus arrived at in these two meetings, the Government introduced the Constitution (122nd) Amendment Bill, 2014 in the Lok Sabha on 19.12.2014 for amending the Constitution of India to facilitate introduction of Goods and Services Tax (GST) in the country.

KUMARI SELJA: Is it true that for the last five years, the Gujarat Government was bitterly opposed to GST? What has happened for this change of mind suddenly that they are strong proponents of GST now? Some States still have strong reservations about this new Bill. What is the Government doing to address them?

SHRI JAYANT SINHA: Mr. Chairman, Sir, the GST process has been underway for many years. It was initiated in 2007 during the UPA regime. An empowered Committee was set up, like it had been done during the promulgation of VAT. Now this Consultative Committee, the Empowered Committee of the State Finance Ministers has been working through a number of issues. It has been a very good, a very deliberate and thorough process by which we have managed to resolve many complicated matters. I would like to assure the House that this is one of the most

fundamental, if not the most fundamental, reforms, to the taxing powers of the Centre and the State. We can imagine that when we take on something which is going to change 50 or 75 per cent of the tax revenues of the State and perhaps 40 to 60 per cent of the tax revenues of the Centre, it will require elaborate consultations. There will be specific issues that will come up in each State. As for the question that the hon. Member has asked relating to Gujarat, Sir, Gujarat is a manufacturing State. GST, you must understand, is a destination tax, not an origin tax. So we are moving very much from an origin-based system to a destination-based system. If you are a manufacturing State, where most of your tax revenues are generated because of the manufacturing that is originating from the State, and you move to a destination-based taxation system, there are going to be big adjustments that you have to make. In the situation of Gujarat as well, they have also invested massively in their infrastructure so that they can in fact be the best manufacturing State in India. So, when you move from one regime to another, they will, naturally, have issues and concerns. Now, as I said, we have had a consultative, a thorough and a deliberative process. And through the intervention of the hon. Finance Minister, in two very important meetings in July and December, these issues, that Gujarat had brought up, were raised fully. These have been discussed and we have come to a Resolution on that, in part, by introducing a tax on the supply side as well, which is a part of what was decided in December. So, through all of these discussions and deliberations, by being flexible and by understanding of the situation that the States are facing, we have come to a consensus which, I think, is satisfactory to all the States. Of course, like, in the case of Gujarat, there were issues relating to Maharashtra, Punjab and Haryana. These were very specific and particular to those States. But again, because we have heard through this in a very deliberative, consultative and a flexible manner, we have been able to resolve all those issues.

KUMARI SELJA: Sir, I am glad that the Gujarat Government is now on board. Sir, as per the information provided in the main answer, we understand that petroleum and petroleum produces are partially or conditionally exempted in the new GST and the Government, in a spirit of large-heartedness – pardon my pun – has also exempted alcoholic liquor for human consumption. So, would the hon. Minister throw some light on the reasons for that?

SHRI JAYANT SINHA: Sir, the pun is pardoned. What we have done is, as I said before, we have to be flexible in all of these...

कुमारी शैलजाः शराब पर अगर आपने पार्डन किया है, तो यह बहुत अच्छी बात है।

श्री जयंत सिन्हाः देखिए, आपने शराब का मुद्दा उठाया। हर राज्य में शराब के विषय में नीतियां अलग-अलग हैं। इसलिए हमें हर राज्य को औपचारिक तौर पर यह flexibility देनी चाहिए कि

वह निर्णय करे कि शराब के साथ क्या होगा। आप लोगों के राज्य केरल में शराब के विषय में काफी कुछ बातचीत हुई है, इसलिए हमें हर राज्य को यह flexibility देनी चाहिए और हमने दी है। मैं पेट्रोलियम के विषय में आपको जवाब दूं ...**(व्यवधान)**... आपके प्रश्न का मैंने जवाब दिया ...**(व्यवधान)**... लेकिन आपको जवाब पसंद नहीं आया। Sir, as regards petroleum, as I was saying earlier, we have to take into account the fact that tax revenues are going to be significantly impacted for the States. The decision that has been made, after due deliberations, is that petroleum will be included in the GST Amendment. We are going to then proceed, through the discussions with the GST Council, and decide, as and when required or necessary, when the States feel that the transition period is over, and then there will be GST applied to petroleum as well.

श्री नरेश अग्रवालः सभापति जी, कुछ राज्यों ने इस बात पर आशंका व्यक्त की है कि जीएसटी के लागू होने से राज्यों को होने वाली हानि की पूर्ति नहीं होगी। इस के लिए आपने वित्त मंत्री जी की अध्यक्षता में एक कमेटी बनाई है, जिसमें हर राज्य के मुख्य मंत्री को उस कमेटी का सदस्य बना दिया है ताकि इस समस्या का समाधान हो जाए, लेकिन कुछ राज्यों ने यह बात कही है कि जिला परिषद, नगरपालिका और ग्रामीण स्तर पर जो टैक्स लगता है, उस टैक्स की पूर्ति करने के लिए क्या प्रावधान किया गया है, यह मैं माननीय मंत्री जी से जानना चाहता हूं।

श्री जयंत सिन्हाः सभापति महोदय, आदरणीय सदस्य ने बहुत अच्छा प्रश्न पूछा है क्योंकि कई सारी ऐसी लोकल बॉडीज हैं, जो ऑक्ट्राय, एंट्री टैक्स वगैरह लागू करती हैं और उनसे उन्हें टैक्स रेवेन्यूज मिलते हैं और जब हम इन सब indirect taxes को जीएसटी में शामिल कर देंगे, तो उन्हें हानि जरूर होगी। इसलिए हमने हर राज्य के साथ बात कर के तय किया है कि जो भी उन्हें compensation दिलवाना होगा, उसके लिए पांच साल हम tapering basis पर देंगे और वह हर राज्य की जिम्मेदारी बनेगी कि अगर लोकल बॉडीज को कोई हानि हो रही है, तो फिर राज्य में वह तय करे कि केंद्र से जो compensation आ रहा है, वह लोकल बॉडीज को किस तरह जाना चाहिए ।

श्री विजय गोयलः सभापति जी, मैं मंत्री महोदय से पूछना चाहता हूं कि जब पिछली सरकारों ने वैट लागू किया था तब भी इस बात को कहा गया था कि राज्य सरकारों को जो नुकसान होगा, उसकी भरपाई की जाएगी, किंतु उस समय वह भरपाई नहीं की जा सकी थी। अब जीएसटी के कारण जो राज्य सरकारों को लॉस हो रहा है, उसके लिए उन्होंने भरपाई की बात कही है। मैं जानना चाहूंगा कि क्या इस से केंद्र सरकार पर पड़ने वाले वित्तीय भार को calculate किया गया है?

श्री जयंत सिन्हाः सभापति जी, वैट में किसी को कोई हानि या कोई घाटा नहीं हुआ, क्योंकि उससे टैक्स रेवेन्यूज़ बहुत बढ़े थे। ऐसा हमें अनुमान है कि इस बार जब हम जीएसटी को भी लागू करेंगे, क्योंकि टैक्स बेस बढ़ जाएगा और जो बहुत सारी इनएफीशिंयेसीज़ हैं, वे इससे निकल जाएंगी, तो हमें पूरा भरोसा है कि इस बार जिस प्रकार से वैट में हुआ, उसी प्रकार से सबकी जीएसटी में भी टैक्स रेवेन्यूज़ बढ़ेंगी। इतना सब होते हुए भी राज्यों को हम लोगों ने आश्वासन दिया है कि पांच साल का कंपनसेशन उनको हम देंगे। वह टेपरिंग बेसिस पर है। जैसा मैंने पहले कहा, हमें पूरा भरोसा है कि इसमें किसी को हानि नहीं होगी, सब की बढ़ोतरी होगी और

टैक्स रेवेन्यूज़ बढ़ जाएंगे। मैं आदरणीय सदस्य को भरोसा दिलाना चाहता हूँ कि दोनों तरीके से, मतलब अगर हम एम्पेरिकल रिकॉर्ड देखें, वहां भी टैक्स रेवेन्यूज़ बढ़े हैं और अगर हम केंद्र के माध्यम से देखें, तो वहां भी बढ़े हैं।

SHRI TIRUCHI SIVA: Does Tamil Nadu come in that?

श्री जयंत सिन्हाः जहां तक सीएसटी का है, सीएसटी का नुकसान एक अलग चीज थी। उस समय जो सरकार थी, उन्होंने निर्णय लिया था कि सीएसटी को कम किया जाएगा और जो चार प्रतिशत था उसको दो प्रतिशत कम किया गया था, उससे तो हानि होनी ही थी। साथ-साथ यह भी तय किया गया था कि जो घाटा होने वाला है, वह केंद्र सरकार देगी। यह केंद्र सरकार को देना था, जो यूपीए सरकार का निर्णय था, लेकिन उन्होंने नहीं दिया। हम लोगों ने अब तय किया है, क्योंकि हमें जीएसटी को लागू करना है, जो देश के विकास और उन्नति के लिए बहुत जरूरी है, इसलिए हम लोगों ने कहा है कि जो भी कुछ देना है, हम जरूर देंगे और इसी साल में हमने 11000 करोड़ रुपए का प्रावधान किया है। हम यह जरूर देंगे, जिससे कि राज्यों को भरोसा हो कि इसमें केंद्र सरकार उनके साथ काम कर रही है, भागीदारी दे रही है।

DR. ASHOK S. GANGULY: Sir, first of all, through you, I want to compliment the progress made by GST up till now. But the issue is much more fundamental. If every Bill of such importance and revenue generation is going to seek unanimity, it becomes very difficult. Therefore, my suggestion is, and maybe hon. Minister is already following it, that if there is a core GST Bill and if there is a peripheral issues Bill connected to it, and it is left to the States that if once they accept the core GST Bill, then, the peripheral issues affecting each one of them might take a certain time dimension for them to conform to. Then it is likely that such critical and important Bills which have been sitting on the back burner for such a long time can be passed more expeditiously. I would request, through you, a response from the hon. Minister.

SHRI JAYANT SINHA: Mr. Chairman, Sir, I would say that ever since our Government has taken office, this Bill has not been in the back burner. In fact, it has been on the front burner. We have taken it up expeditiously and it has moved very quickly due to the intervention of the hon. Finance Minister, and as I said earlier, that the process has been consultative, yet flexible. The legislative process moving forward is that we have to pass a Constitutional (Amendment) Bill. Hopefully, we will do it in the Budget Session. Then it will go to each of the States which will then have to approve it. Fifty per cent of the States have to do it. Thereafter, coming to the hon. Member's point, there has to be a GST Bill that has to be passed in each State. Now obviously the Bill that is passed in each State, taking into account the circumstances in each State, has to be guided by what the GST Council is agreeing to on various rates, exemptions, thresholds and so on. So there will be a process after the Constitutional Amendments are approved by the States

where that kind of tailoring and customization in each State can be done along with consultations with the GST Council and that I think will be able to address the very specific circumstances pertaining to each State.

ग्रामीण क्षेत्रों में डॉक्टर और स्वास्थ्य सुविधाएं

*5. **श्री नरेश अग्रवालः** क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या यह सच है कि डॉक्टर ग्रामीण क्षेत्रों में तैनाती से परहेज़ करते हैं;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) क्या सरकार की यह सुनिश्चित करने की कोई योजना है कि ग्रामीण क्षेत्रों में पर्याप्त संख्या में डॉक्टर उपलब्ध हों और ग्रामीणों को भी स्वास्थ्य सुविधाएं सुलभ हो सकें?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री जगत प्रकाश नड्डा): (क) से (ग) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) अध्ययन से प्राप्त अनुमान दर्शाते हैं कि ग्रामीण क्षेत्रों की तुलना में शहरी क्षेत्रों में प्रति 10000 जनसंख्या पर लगभग चार गुना एलोपैथिक चिकित्सक हैं । इसमें निजी और सार्वजनिक क्षेत्र के चिकित्सक शामिल हैं। तथापि, ग्रामीण क्षेत्रों के प्राथमिक स्वास्थ्य केंद्रों में तैनात चिकित्सकों की संख्या। वर्ष 2007 में 22608 से बढ़कर वर्ष 2014 में 27355 हो गई है;

(ख) अध्ययन से कई ऐसे कारणों का पता चला है, जिनकी वजह से चिकित्सक ग्रामीण क्षेत्रों में सेवा करने की अनिच्छा दर्शाते हैं, इनमें इन क्षेत्रों में तैनात चिकित्सकों के बीच पेशेवर अलगाव का भाव तथा जीवन स्थितियों और सामान्य सुख सुविधाओं में अंतर शामिल है।

(ग) ग्रामीण और दूरस्थ क्षेत्रों में सेवा करने हेतु डॉक्टरों को प्रोत्साहित करने के लिए, उन्हें निम्नलिखित सुविधाएं प्रदान करने हेतु भारतीय चिकित्सा परिषद ने केंद्र सरकार के पूर्व अनुमोदन से स्नातकोतर चिकित्सान शिक्षा विनियम 2000 में संशोधन किया है;

(i) सरकारी सेवा में जिन चिकित्सा अधिकारियों ने दूरस्थ एवं कठिन क्षेत्रों में कम-से-कम तीन वर्ष सेवा की है, उन्हें स्नातकोत्तर डिप्लोमा पाठ्क्रम में 50 प्रतिशत आरक्षण देना; और

(ii) स्नातकोतर चिकित्सा पाठ्यक्रमों में दाखिला हेतु प्रवेश परीक्षा में, दूरस्थ या कठिन क्षेत्रों में प्रति वर्ष की गई सेवा हेतु प्राप्तांक के 10 प्रतिशत और प्राप्तांक के अधिकतम 30 प्रतिशत तक के हिसाब से प्रोत्साहन देना ।

इसके अतिरिक्त राष्ट्रीय स्वास्थ्य मिशन (एनएचएम) के तहत ग्रामीण और दूरस्थ में सेवा करने वाले चिकित्सकों को दुर्गम क्षेत्र भत्ता प्रदान करने के लिए और उनके आवासीय भवन के लिए वित्तीय सहायता प्रदान की जाती है, ताकि डॉक्टरों को ऐसे क्षेत्रों के सार्वजनिक स्वास्थ्य सुविधा केंद्रों की सेवाएं आकर्षक लगें । राज्यों को भी सलाह दी गई है कि वे तैनाती और स्थानांतरण की नीतियां पारदर्शी रखें और तर्कसंगत ढंग से चिकित्सकों को तैनात करें।